

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through web-based Video Conferencing Platform)

ITEM No. 13
IA No.01 of 2021 in
CP No.74/BB/2017

IN THE MATTER OF:

M/s. Metmin Investments Holdings Ltd. ... Petitioner
Vs.
M/s. Rinac India Ltd. ... Respondent

Order under Section 241 of Companies Act, 2013

Order delivered on: 10.03.2023

CORAM:

JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SH. PRASANTA KUMAR MOHANTY
HON'BLE MEMBER (TECHNICAL)

PRESENT (Through Video Conferencing):

For the Petitioner : Shri Avinash Balakrishna, Adv.
For the Respondent : Shri A.M. Sridharan, Adv.

ORDER

1. Heard the Ld. Counsels for the Petitioner and Respondent.
2. List the case on **27.03.2023**.

Sd/-

PRASANTA KUMAR MOHANTY
MEMBER (TECHNICAL)

Krishna

Sd/-

T. KRISHNAVALLI
MEMBER (JUDICIAL)